

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2919

ANSWERED ON:10.12.2014

LAND TO HOSPITAL

Bhuria Shri Dileep Singh;Choudhary Shri Ram Tahal;Jadhav Shri Prataprao Ganpatrao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the norms for allotment of land at concessional rates have reportedly been violated in case of some private hospitals/ nursing homes etc.;

(b) if so, the details thereof and the concrete action taken against these defaulters including the mechanism put in place to monitor the norms of allotment of land being complied with strictly by the institutions etc.; and

(c) whether a number of projects relating to hospitals, colleges/universities and dispensaries etc are pending with the Delhi Development Authority(DDA) and if so, the details thereof and the reasons therefor including the action taken to clear these projects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) and (b): Yes, Madam, Delhi Development Authority has cancelled the allotment / lease deed of 05 Hospitals, 06 Schools, 02 Clubs and 05 Higher Technical Institutes for violation of terms and conditions of allotment / lease deed after following due process of law.

(c): At present requests for allotment of land of 08 sites for Government dispensaries, 02 sites for Government hospitals and 01 site for Government colleges / universities are pending with Delhi Development Authority. These requests for allotment are under process/finalization for earmarking of land, ownership, litigation status, feasibility, change of land use etc.